

**SHRI CHARANJIT CHANANA :** I confirm having said that there are difficulties in implementing the I. D. R. Act. The object of the Act being promotional and regulatory, there are problems. I have said in the main answer that it would not be mature enough to indicate the exact things unless and until we get the whole thing fully examined. To give an example, in the definition of industrial unit being covered by the Act, the criterion for deciding the size of the unit is the number of workers with power and without power. We are finding some difficulties in that. We are in fact conducting a census of our difficulties from the various administrative and production ministries. Unless and until we come to a conclusion, the hon. member would again say that the Government is indecisive. We are not indecisive. We want to come to a conclusion after examining the whole thing because the amendment of this Act is a big exercise.

**SHRI CHITTA BASU :** May I know whether it is a fact that the West Bengal Government requested this Government to amend this Act in such a manner that the State Governments will be delegated more powers to institute enquiries into the sick units and finally take them over? If so what is the reaction of this Government? Why are they not prepared to consider this proposal also?

**SHRI CHARANJIT CHANANA :** We are taking the State Governments also into account. The State Governments have given a suggestion like that. This is one of the issues which is being considered. As far as the amendment of the Act is concerned with special reference to the entrepreneurs who render a particular unit sick and what should be the treatment for them—this is also being considered and this is one of the factors of sickness of industrial units.

**MR. SPEAKER :** Next Question.

**SHRI NIREN GHOSH :** I am standing to put a question.

**SHRI SOMNATH CHATTERJEE :** You have to look at him twice.

**MR. SPEAKER :** I will get a magnifying glass.

**SHRI NIREN GHOSH :** May I know whether it is a fact that the Central Government now a days is disinclined to take over industries which have been closed by the owners after swindling, cheating and all that kind of thing? May I know whether those perpetrators of fraud, swindling and cheating are not taken to task and they ask the State Government to take over the factories? In that case why don't you give them liberal financial help? Otherwise, how can they take them

over? The workers also suffer because their dues are not paid. Also there is retrenchment. May I know whether you are considering all these things and give a positive reaction to that?

**SHRI CHARANJIT CHANANA :** There is a communication gap in the statement of the hon. Member. Whenever we advise the State Governments after investigation into the functioning of sick units, we always advise them to take it over. We fill in all the gaps that the hon. Member has just now mentioned. And we give all the help which the hon. Member has suggested.

**SHRI SOMNATH CHATTERJEE :** The hon. Minister has just now said that in many cases the Central Government have advised the State Governments to take over the sick undertakings and they promise help. Under what laws the State Governments can take over the sick units? Will the hon. Minister kindly tell that so that the State Governments can take recourse to that law?

**SHRI CHARANJIT CHANANA :** The unit is taken over by the Central Government under the IDR Act on the understanding that the management and the running of the unit will be done by the State Government and the Central Government will give all the help to the State Government.

**PROF. MADHU DANDAVATE :** In part (b) and (c) a very strange reply has been given by the hon. Minister :

“Proposals are being conceptualized and so neither details nor level of consideration can be indicated.”

When the concepts are there, probably you cannot give any level of detailed consideration at all. If you are going to change the entire concept of development and regulation, do we take it for granted that the initial direction that was given—for example, that the public sector should have a commanding height of economy, then regional imbalance should be removed there should be district centres. All these concepts were already there and these are very necessary to remove the regional imbalance in development—are you going to change that?

**SHRI CHARANJIT CHANANA :** No, Sir.

#### Setting up of Truck Manufacturing Unit at Durgapur

\*440. **SHRI SATYAGOPAL MISRA :** Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have received any proposal from the West Bengal

Government for setting up a truck manufacturing unit at Durgapur;

(b) whether it is a fact that 50 crores of rupees were earmarked for setting up the said firm in collaboration with Bertied, a French company during the Sixth Plan period; and

(c) what are the Central Government's reactions and decisions on the project?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) :** (a) No application for an industrial licence has been received from the Government of West Bengal for the establishment of a truck manufacturing unit at Durgapur.

(b) & (c). Do not arise.

**SHRI SATYAGOPAL MISRA :** My question has not been answered. In the first half of the year 1979, the State Government of West Bengal wrote a letter to the Central Government requesting the Centre for setting up a truck manufacturing unit at Durgapur. The State Government wanted to include the scheme in the Sixth Plan. Now, the Central Government is trying to avoid it. I wanted to know from the hon. Minister about the proposal. But he has given reply about the industrial licence.

Is it a fact that a technical report on the feasibility of setting up a truck unit at Durgapur was submitted by an expert committee. If so, what is the reaction of the Central Government on that?

**SHRI CHARANJIT CHANANA :** First of all, Sir, you would appreciate that a proposal to the Ministry of Industry for translating into a licence is always in the shape of an application for licence. The hon. Member has referred to the West Bengal Government's letter of 1979. I would only like to inform the hon. Member that there was a correspondence between the Chief Minister of West Bengal and the then Minister of Industry on setting up a unit. In fact, it was a proposal of the consortium of the public sector units i.e. Jessop & Co., Burn Standard and Braithwaite & Co. along with a West Bengal Government unit i.e. Westinghouse, which was taken over by the State Government. In fact, if you go through the text of the whole letter, this particular thing was only a probability. That probability also dropped down because the lines of production of these three public sector units of the Government of India are different and their order books are so full that they cannot deviate. But I can assure the House that whenever there is un-utilised capacity or under-utilised capacity of these units, an optimum model of utilisation is always worked out. We have already started a process within the public sector units

and whenever the State sector units can participate in that, we will do that.

**SHRI SATYAGOPAL MISRA :** Durgapur is a very good place for establishment of a truck manufacturing unit. Raw material is available there. Industrial conditions are good and the State Government is always interested in the scheme. Moreover, there is also a good market for the sale of trucks. Under the circumstances, may I know from the hon. Minister whether the Central Government will come forward to consider the feasibility of setting up a truck manufacturing unit at Durgapur!

**SHRI CHARANJIT CHANANA :** I do not question as to the goodness of Durgapur at all. For all purposes, Durgapur is not considered a location for this particular unit. Whenever the West Bengal Government or any entrepreneur comes in for setting up a truck manufacturing unit in any place including Durgapur, the Industry Ministry will definitely consider that.

**SHRI KRISHNA CHANDRA HALDER :** I am from Durgapur. If the West Bengal Government apply for a fresh industrial licence for setting up a truck manufacturing unit at Durgapur, will the hon. Minister approve and sanction the licence?

**SHRI CHARANJIT CHANANA :** I confirm having said that the Ministry of Industry would definitely consider any application but it will have to go through the process of consideration.

श्री हीरालाल श्रार० परमार : माननीय अध्यक्ष जी, मैं मंत्री महोदय को बताना चाहता हूँ कि टाटा और लेलैन्ड गाड़ियाँ गुजरात में और राजस्थान में 50, 50 हजार रुपए के ब्लेक में बिक रही हैं और बैकवर्ड क्लासेज के जो लोग हैं, उन के नाम लिस्ट में हैं और दो-दो साल तक उन को गाड़ी नहीं मिलती है। क्या मंत्री जी इस के बारे में कुछ बताएंगे ?

अध्यक्ष महोदय : यह प्रश्न तो दुर्गापुर के बारे में है। मैं दुर्गापुर की अहमियत खत्म नहीं होने देना चाहता हूँ।

**SHRI JAGANNATH RAO :** Now, the Maruti limited has been taken over by the Government on 13th of October this

year. Will the Government consider manufacturing commercial vehicles in that unit?

MR. SPEAKER. It does not arise.

जालौर तथा सिरौही जिलों (राजस्थान)  
में उद्योगों की स्थापना

\* 441. श्री लखारदा राम फुरिया :  
क्या उद्योग मंत्री यह बताने की कृपा करेंगे  
कि :

(क) क्या राजस्थान के पिछड़े जिलों,  
जालौर तथा सिरौही में बड़ा उद्योग  
स्थापित करने की भारत सरकार की  
कोई योजना है;

(ख) क्या यह सच है कि इन जिलों  
में विभिन्न खनिज आदि प्रचुर मात्रा में  
पाये जाते हैं तथा उद्योग इन खनिजों  
पर आधारित होगा;

(ग) यदि हां, तो वहां उद्योग कब  
तक स्थापित होने की संभावना है; और

(घ) यदि इन क्षेत्रों के लिए ऐसी  
कोई योजना सरकार के विचाराधीन नहीं  
है तो औद्योगिक दृष्टि से इन पिछड़े  
क्षेत्रों के लिए, जहां खनिज सम्पदा प्रचुर  
मात्रा में उपलब्ध है, सरकार द्वारा  
कोई योजना न बनाये जाने के क्या कारण  
हैं।

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (SHRI  
CHARANJIT CHANANA): (a) to (d),  
At present, the Government of India  
have no scheme for setting up any big  
industries in Jalor and Sirohi backward  
districts in Rajasthan. The State Go-  
vernment and Hindustan Copper Limited  
are, however, making detailed investiga-  
tions in order to examine the feasibility  
of commercial exploitation of the ore  
reserves of Sirohi and Jalor Districts.

श्री बिरदा राम फुलवारिया : अध्यक्ष  
महोदय, मैं आप के द्वारा मंत्री जी से  
यह निवेदन करता हूँ कि जालौर में ग्रे-  
नाइट का बहुत बड़ा भण्डार है। सिरौही  
में भी ये पत्थर मिलते हैं। ये बहुत

पिछड़े हुए जिले हैं और वहाँ के लोगों की  
यह मांग है कि जालौर में एक बड़ी  
फैक्टरी लगाई जाए। उन लोगों का  
यह कहना है कि अगर फैक्टरी नहीं लगाई  
जाती है, तो वे 1 तारीख से आन्दोलन  
करेंगे। मैं माननीय मंत्री जी से जानना  
चाहता हूँ कि क्या वे इस तरह की एक  
फैक्टरी जालौर में लगाएंगे क्योंकि वहाँ  
की जनता की यह मांग है और वह पिछड़ा  
हुआ जिला है।

अध्यक्ष महोदय : सवाल पूछिए।

श्री बिरदा राम फुलवारिया : जालौर  
में इसकी बहुत बड़ी फैक्टरी लगाये जाने  
के लिए वहाँ की जनता आन्दोलन करेगी  
तो इसके लिए मंत्री जी का क्या जवाब  
है ?

SHRI CHARANJIT CHANANA: I  
wish Andolan could create factories. Un-  
fortunately, the factories are set up on  
the basis of feasibility study. I have  
told the hon. Member the feasibility stu-  
dies are being conducted by the Rajasthan  
State Mineral Development Corporation,  
because they have the people connected  
with this.

श्री बिरदा राम फुलवारिया : इन  
जिलों में ग्रेनाइट आदि खनिजों की  
पर्याप्त मात्रा है और उन पर आधारित  
वहाँ उद्योग लगाना जरूरी है। क्या  
सरकार इन जिलों में उद्योग लगायेगी ?

SHRI CHARANJIT CHANANA: For  
the cement industry feasibility study is  
already done. The applications for these  
districts are under consideration. After  
proper consideration and analysis they  
would come to a result on the setting up  
of cement factories in this area.

श्री राम सिंह यादव : जालौर और  
सिरौही जिलों में ग्रेनाइट बहुतायत में  
मिलता है। आपने क्या सर्वे करा कर  
वहाँ इसकी फीजिबिलिटी के बारे में पता  
लगाया है और एग्जाभिन किया है कि  
वहाँ पर उद्योगों को लगाया जा सकता